

**ADDITIONAL REJOINDER**  
**BY APPLICANT MANOJ KUMAR KAUSHAL**  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**

In Ref.O.A. No .646/2023

IN THE MATTER OF –

**MANOJ KUMAR KAUSHAL**

Vs.

**STATE OF HIMACHAL PRADESH AND OTHERS.**

1. As per replied by respondents No.1 to 3. In the additional reply all photographs [which were click by DFO Office Una are bogus, because in ground trees were not planted in that areas. Bogus bills of transportation of plants were made by then DFO UNA and his staff. Two wheelers were used for transportation of plants from nursery to projected area. In real, plants were shifted to his private nursery of Ex DFO R K DOGRA [then DFO Una} who was submitted the site inspection report for this industrial area on 31 Jan 2014.
2. Telephonic Felling permission Of 9930 trees was granted on 25 March 2017 by DFO Solan [Other District]. Whereas 9930 trees were felled during the years of 2015-16. [copy of permission attached]. How can DFO of other district can permit the felling permission of trees for another district.
3. Total area measuring 60-29-86 hectares acquired for the project, the industrial area has been developed only over 29-40-86 hectares. Industrial area is developed only over 48.77% of land. Rest of area in which forest wealth is standing condition is miserable. A private builder is levelling the hills for build up a colony in approx. area of 13 Hectares. This area boundary is attached with the rest area of Pandoga Industrial area. So, there is lot of chances of damage of flora and fauna, because already Builder levelled hills and cut the approx. 3500 trees without any permission. Therefore, it is requested to pass the order for transferring the rest of 48.77% forest area to Forest Department for save the environment, because industrial department will not be able to protect the rest area.

Thanking you.



Manoj Kumar Kaushal  
VPO Kotla Kalan Lower Una (HP)  
Pincode-174303  
Mob. 82195-98610, 78071-58170

Dated: 07 Dec 2024,

23

No. 10237, xx  
H.P. Forest Department,  
Dated Solatna, 25/3/17.

From: D.F. O. Solatna.  
To: ADD, CCF (Forest Management) & O.P. CC (HPP) Solatna.

Subject: Filling of forest granted for establishment of Projects in private areas.

Matter: Reference telephonic discussion held with your office on 22.3.2017.

In the above context, it is intimated that the filling permission establishment of Projects mentioned against each have been given.

Sr.No.	Name of Project	Total Area of forest allotted	Volume	Order No. vide which permission granted
1	Sa-Yan-Pal Shikha at Village Solatna	20	96137 cum	1154 dated 19.3.2015
2	Chivara, Bansa P.V. Ltd. at Solatna	20	84140	700 dated 8.6.2015
3	Narva Chivara Prop. Jackson's Bansa Pvt. Ltd. at Village Destr. Kumbh	30	49 5345	6093 dated 26.10.2016
4	Dev. Group Pvt. Ltd. Maroti Solatna	40	7477	1005 dated 21.5.2017
5	Embrosia Horticulture Pvt. Ltd. Maroti Solatna	47	166266	100 583 dated 17.3.2017

This is for your kind information and necessary action.

Involved Party Officer  
H.P. Forest Department, Solatna.

1st copy  
2nd copy  
3rd copy  
4th copy  
5th copy

1st  
2nd  
3rd  
4th  
5th

24

ANN- [ ]

Approved Hydel Projects						
Sr.No.	Name of proposal.	Division	Date of approval	Area diverted. Ha.	No. of trees	Saplings
1	Diversion of 0.368 ha of forest land for the restoration 5 MW Taraila SHEP within the jurisdiction of Churah Division Distt. Chamba HP	Churah	04-06-2015	0.368	28	0
2	Diversion of 4.5340 ha of forest land for the construction of 2.00 MW Manihar Mini HEP Parvati Pt. division.	Parvati	03-06-2015	4.534	91	21
3	Diversion of 2.2083 ha of forest land in favour of M/S Harindi Nala Hydro Power Project Co-operative Society Ltd. Shanag, Kullu for the construction of 2.00 MW Serai SHEP, within the jurisdiction of Kullu Forest Division & District Kullu, H.P.	Kullu	01-10-2015	2.2083	21	0
4	Diversion of 3.9711 ha of forest land in favour of M/S Jaya Enterprises Skipton Villa, the Ridge Shimla, HP for the construction of 2.00 MW Laxmi Sovall Hydro Electric Project at Village Naura and Kareer, within the jurisdiction of Dharamshala Forest Division & District Kangra, H.P.	D/Shala	13-11-2015	3.9711	170	0
5	Diversion of 1.0171 ha of forest land in favour of Gaur Hydro Power Pvt. Ltd. For the Construction of Sarwari-III Small Hydro Electric Project (2 MW) within the jurisdiction of kullu Division Distt. Kullu HP	Kullu	15-01-2016	1.0171	97	32

25

6	Const of 3.5 MW Chaebot SHEP under the jurisdiction of Nachan Forest Division.	Nachan	26-05-2016	1,2228	232	0
7	Diversion of 0.5655 ha of forest land for the construction of 1.5 MW Surah Senal Hydro Electric project in favour of MHGL Private Ltd. Nachan forest division.	Nachan	08-12-2016	0.5655	43	0
8	Diversion of 1,417 ha of forest land for the construction of Mamuni (3.5 MW) Hydro Electric Project within the jurisdiction of D/Shala Division Distt. Kangra HP	D/Shala	13-02-2017	1,417	0	0
9	Diversion of 60,292 ha of forest land in favour of General Manager Dist. Industries Centre Una HP for the establishment of state of Art industrial area in village Pandoga Uperla Distt. Una within the jurisdiction of Una Division	Una	21-07-2015	60,292	9930	0